

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF AA AUCTIONEERS AND CONTRACTORS PRIVATE LIMITED

### RELEVANT PARTICULARS

1.	Name of corporate debtor	AA Auctioneers and Contractors Private Limited
2.	Date of incorporation of corporate debtor	15.07.2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74991MH2003PTC141327
5.	Address of the registered office and principal office (if any) of corporate debtor	SHOP NO. 20, KOHINOOR SOCIETY, OPP. BMC SCHOOL, LINK ROAD, SAKINAKA MUMBAI 400072 MAHARASHTRA
6.	Insolvency commencement date in respect of corporate debtor	27.01.2023 (Copy of the Order received on 03.02.2023)
7.	Estimated date of closure of insolvency resolution process	31.07.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rakesh Maganlal Nathwani IBBI/IPA-001/IP-P-02058/2020-2021/13190
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G504, Mystique Moods, Behind Symbiosis College, Vimannagar, Pune, Maharashtra ,411014 rakesh@carmn.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	G504, Mystique Moods, Behind Symbiosis College, Vimannagar, Pune, Maharashtra ,411014 cirp.aaacpl@gmail.com
11.	Last date for submission of claims	17.02.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **AA Auctioneers and Contractors Private Limited** on 27.01.2023.

The creditors of **AA Auctioneers and Contractors Private Limited**, are hereby called upon to submit their claims with proof on or before 17.02.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Rakesh Maganlal Nathwani**  
Interim Resolution Professional

IBBI/IPA-001/IP-P-02058/2020-2021/13190

G504, Mystique Moods, Behind Symbiosis College,  
Vimannagar, Pune, Maharashtra ,411014



**POSSESSION NOTICE (For Immovable & Movable Property)**  
 (Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the Authorized officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 28.10.2022 calling upon the borrowers **Mrs. Royal Trinity Maritime Enterprises through its Partners Mr. Senthil Kumar (Partner and Borrower), Mrs. Virishammal Anantha Jayaseelan Nadar (Partner and Borrower) and Mrs. Mary Rajeshi (Guarantor and Mortgagee)** to repay the amount mentioned in the notice **Rs.36,20,717/- (Rupees Thirty Six Lakhs Twenty Thousand Seven Hundred Seventeen only)** as on 17.11.2022 and the said amount carries further interest at agreed rate from 17.11.2022 till date of repayment within 60 days from the date of receipt of the said notice with further interest and incidental charges w.e.f. 17.11.2022. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this **04 th day of February of the year 2023.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank, Vasant Garden Branch for an amount of **Rs. 36,68,897.70/- (Rupees Thirty Six Lakhs Sixty Eight Thousand Eight Hundred Ninety Seven and Seventy Paise only)** as on 04.02.2023 and the said amount carries further interest at agreed rate from 04.02.2023 till date of repayment.

Below are the details with the breakup as on 04.01.2023

Ac No	Book Balance	Accrued Interest	Arrears Penalty	Fees/Charges /MOX	Total
6683754048	2258556.90	453574.59	0	0	2712311.79
6687513191	415757	42689.28	0	0	458446.28
7007242239	444534.91	53785.02	0	0	498319.93
			<b>Total due in Loan accounts</b>	<b>0</b>	<b>36,68,897.70</b>

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

**Description of Immovable & Movable Property:**  
 All that part and parcel of Flat No. 004, Ground Floor, Building known as 'Kadvekar Apartment' Co-Op. Hsg Society Ltd, situated at Opp. IIT main gate, Powai, Mumbai-400076, Bearing CTS No. 43 (pt) of Village Tirandaz Mumbai-400 076. Admeasuring area 460 sq. ft. built up on the Ground Floor in Building known as 'Kadvekar Apartment'. Property bounded by **On or Towards East - By Joints Coltaize, On or Towards West - By Ganesh Building, On or Towards North - By Surbhi, On or Towards South - By Atlas Building.**  
**Hypothecated Assets :- Nil**

Sd/-  
**(Parmar Manishkumar Dineshbhai)**  
 Authorized Officer, Indian Bank  
 Date: 04.02.2023

**FORM A PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Regulations, 2016)  
 (Insolvency Resolution Process for Corporate Debtors) Board of India

**FOR THE ATTENTION OF THE CREDITORS OF AA AUCTIONEERS AND CONTRACTORS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	AA Auctioneers and Contractors Private Limited
2. Date of incorporation of corporate debtor	15.07.2003
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2003PTC141327
5. Address of the registered office and principal office (if any) of corporate debtor	SHOP NO. 20, KOHINOOR SOCIETY, OPP BMC SCHOOL, LINK ROAD, SAKINAKA MUMBAI 400072 MAHARASHTRA
6. Insolvency commencement date in respect of corporate debtor	27.01.2023 (Copy of the Order received on 03.02.2023)
7. Estimated date of closure of insolvency resolution process	31.07.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rakesh Maganlal Nathwani IBBI/PA-001/IP-P-02058/2020-2021/13190
9. Address and e-mail of the interim resolution professional, as registered with the Board	G504, Mystique Moods, Behind Symbiosis College, Vimanagar, Pune, Maharashtra, 411014 rakesh@cam.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	G504, Mystique Moods, Behind Symbiosis College, Vimanagar, Pune, Maharashtra, 411014 cip.aaac@cam.in
11. Last date for submission of claims	17.02.2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://bbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **AA Auctioneers and Contractors Private Limited** on 27.01.2023.

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Rakesh Maganlal Nathwani**  
 Interim Resolution Professional  
 IBBI/PA-001/IP-P-02058/2020-2021/13190  
 G504, Mystique Moods, Behind Symbiosis College, Vimanagar, Pune, Maharashtra, 411014

**TRANSCHEM LIMITED**  
 CIN: L24100MH1976PLC019327  
 REGD OFFICE: 304, Ganatra Estate, Pokhran Road No.1, Khopat, Thane(W) - 400 601  
 Tel: 022-2547 7077 Fax: 022-2547 8601 Email: secretary@transchem.net

**Extract Statement of Unaudited Financial Results for the Quarter and Nine Months Ended 31 December 2022**

Sr No.	PARTICULARS	Quarter Ended		Nine Months Ended		Year Ended
		31 Dec 2022 (Unaudited)	30 Sep 2022 (Unaudited)	31 Dec 2021 (Unaudited)	31 Dec 2021 (Unaudited)	
1	Total Income (Net)	104.57	104.00	143.03	321.27	666.05
2	Net Profit / (Loss) for the period (before tax and exceptional items)	63.63	56.14	105.75	195.99	390.82
3	Net Profit / (Loss) for the period (before tax and after exceptional items)	63.63	56.14	105.75	195.99	390.82
4	Net Profit / (Loss) for the period (after tax and exceptional items)	(14.90)	41.66	78.87	82.91	229.68
5	Total Comprehensive Income for the period (Comprising profit for the period after tax and other comprehensive income after tax)	10.20	405.32	243.64	(40.70)	235.57
6	Paid up Equity Share Capital (Face value ₹.10/- per share)	1,224.00	1,224.00	1,224.00	1,224.00	1,224.00
7	Other Equity (as per last audited balance sheet)	NA	NA	NA	NA	5,406.04
8	Other Equity (as per last audited balance sheet)	NA	NA	NA	NA	5,406.04
9	(i) Basic EPS	(0.12)	0.34	0.64	0.68	1.88
10	(ii) Diluted EPS	(0.12)	0.34	0.64	0.68	1.88

Note: 1) The financial results are prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind-AS) and amendments issued thereafter prescribed under Section 133 of the Companies Act, 2013, and other recognised accounting practices and policies as applicable.

2) The above is an extract of the detailed format of Quarterly Financial Results for the quarter and nine months ended 31 December 2022, filed with the stock exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results for the quarter and nine months ended 31 December 2022 are available on Stock Exchange website viz. www.bseindia.com and Company's website www.transchem.net.

3) The above results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their respective meeting held on 4 February 2023.

For Transchem Limited  
 Sd/-  
**Mahesh Suresh Rananavre**  
 Director  
 DIN: 08296631

Date: 4 February 2023  
 Place: Thane

**RECOVERY & WRITE-OFF DEPARTMENT, REGION-II**  
 Correspondence Address: Horizon Building, 1st Floor, Ranade Road & Gokhale Road Junction, Gokhale Road (North), Dadar (West), Mumbai 400 028. Phone No. 022-24476012/57/58

**POSSESSION NOTICE [See Rule-8(1)]-for Immovable Property**

Whereas, the undersigned being the Authorised Officer of The Cosmos Co-op. Bank Ltd., under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Act 54 of 2002) and in exercise of the powers conferred u/s 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notices to the following parties thereby calling upon the Borrower, Co-Borrowers, Mortgagees & Guarantors to repay the amount as mentioned in the notices within 60 days from the date of receipt of the said notices.

The Borrower, Co-Borrowers, Mortgagees & Guarantors having failed to repay the amount, notice is hereby given to the Borrower, Co-Borrowers, Mortgagees & Guarantors and the public in general that the undersigned has taken POSSESSION of the properties described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002.

The Borrower, Co-Borrowers, Mortgagees & Guarantors attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The Borrower, Co-Borrower, Mortgagees & Guarantors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of **The Cosmos Co-Op. Bank Ltd.** for an amount mentioned hereunder with interest, cost and incidental charges thereon.

Sr. No.	Name of the Borrower, Co-Borrowers, Mortgagees & Guarantors and Name of Branch	Date of Demand Notice & Amount	Date of Possession	Description of Property (Immovable Property)
1.	<b>Borrower/Mortgagor:-</b> Mr. Sagar Vishnu Satpute <b>Co-Borrower/Mortgagor:-</b> Mrs. Rupali Sagar Satpute <b>Guarantors:-</b> 1. Mrs. Anita Ramchandra More 2. Mr. Vicky Suresh Shah <b>Branch Name: Kandivali</b>	<b>Demand Notice Date:</b> 25.10.2022 <b>₹ 32,26,413.96</b> <b>Plus Further Interest &amp; Charges there on</b>	01.02.2023	All that piece and parcel of Flat No 103, 1st floor admeasuring 488 sq. ft. carpet area (695 Sq. Ft. Saleable area) (including balcony area) in the building known as Pandurang Residency Situated on the Survey No.157 Hissa No.116 Old Survey No.116 Hissa No.18 Village Nilje, Taluka Kalyan & District Thane. Registered with Sub Registrar at Kalyan-5, Under Sr. No. KLN-5 2568-2021. Together with proportionate share in the land under the building with right to enjoy common areas and facilities appurtenant to said flat and with right of ways easements and parking available to said flat and membership attached to said flat.
2.	<b>Borrower/Mortgagor:-</b> Mr. Sachin Subhash Agarwal <b>Co-Borrower/Mortgagor:-</b> Mr. Surinderkumar Jaial Agarwal <b>Guarantors:-</b> Mr. Sumit Surinder Garg <b>Branch Name: Dadar</b>	<b>Demand Notice Date:</b> 11.11.2022 <b>₹ 64,18,816.22</b> <b>Plus Further Interest &amp; Charges there on</b>	01.02.2023	All that piece and parcel of Industrial Unit bearing No.318 in Building-A, admeasuring 803 Sq. Ft. (carpet area) i.e. equivalent to 74.63 Sq. Mtr. Of (carpet area) on the 3rd floor of in building known as "Silver Springs" constructed on property situated at MIDC Industrial Area, Talaja, District Raigad bearing Plot No. G-6, Adm.24781.83 Sq. Mtr. Or thereabout alongwith a lease of a proportionate area on the said land within the village limits of Navade & Padghe, Taluka and Sub-Registration District Panvel, District and Registration District Raigad. Along with rights to enjoy common area and facilities appurtenant to said premises and with right of ways, easement and parking available to the said premises along with membership attached to the said Unit.

Date: 01.02.2023  
 Place: Kalyan & Dadar  
 Sd/-  
 Authorized Officer  
 Under SARFAESI ACT - 2002  
 The Cosmos Co-operative Bank Ltd.

**BSEL INFRASTRUCTURE REALTY LIMITED**  
 CIN: L99999MH1995PLC094498

Regd. Office: 737, 7th Floor, The Bombay Oilseeds & Oils Exchange Premises Co. op. Soc. Ltd., The Company Exchange, Plot No. 2, 3 & 4, Sector 19-A, Vashi, Navi Mumbai-400 705.  
 Tel.: +91-22-6512 3124, Tele Fax: +91 22 2784 4401. Website: www.bsel.com

**CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2022**

Sr. No.	PARTICULARS	Quarter ended		Nine months ended		Year ended
		December 31, 2022	December 31, 2021	December 31, 2022	December 31, 2021	
		Unaudited	Unaudited	Unaudited	Audited	
1	Total income from operations	2,229.42	215.05	3,203.58	699.50	
2	Net Profit/(Loss) for the period (before tax and exceptional items)	2,183.98	183.88	3,097.54	591.86	
3	Net Profit/(Loss) for the period before tax (after exceptional items)	2,183.98	183.88	3,097.54	591.86	
4	Net Profit/(Loss) for the period after tax (after exceptional items)	1,671.58	119.39	2,570.73	485.79	
5	Total comprehensive income for the period	1,671.58	119.39	2,570.73	485.79	
6	Paid up Equity Share Capital (Face Value of Rs. 10/- each)	8,261.68	8,261.68	8,261.68	8,261.68	
7	Earning Per Share (EPS)					
	- Basic	2.02	0.14	3.11	0.59	
	- Diluted	2.02	0.14	3.11	0.59	

The key information of the stand-alone financial result of the Company are given below:

Sr. No.	Particulars	Quarter ended	Nine months ended	Year ended
1	Total income from operations	2,229.42	215.05	3,203.58
2	Profit/(Loss) before tax	2,183.98	183.88	3,097.54
3	Profit/(Loss) after tax	1,671.58	119.39	2,570.73
4	Total comprehensive income for the period	1,671.58	119.39	2,570.73

Notes: 1. The above financial results have been reviewed by the Audited Committee and approved by the Board of Directors at its meeting held on February 4, 2023.

2. The above is an extract of the detailed format of financial results for the quarter and nine months ended December 31, 2022 filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. Detailed quarter and nine months ended financial results in the prescribed format are available on the website of Stock Exchange (www.bseindia.com) and the Company (www.bsel.com).

For and on behalf of the Board of Directors  
**BSEL Infrastructure Realty Limited**  
 Sd/-  
**Santosh S. Tambe**  
 Director  
 DIN: 09668177

Place: Navi Mumbai  
 Date: 4 February 4, 2023

**SALE NOTICE**  
**Anoushka Medicare & Diagnostic Private Limited (IN LIQUIDATION)**

Liquidator: Vishram Narayan Panchpor  
 [IBBI Regn. No. - IBBI/PA-002/IP-N00269/2017-18/10782]  
 Liquidator's Address: B 506, 5th Floor, Building No. 83, Chembur Sindhoo CHS, Tilak Nagar, Chembur, Mumbai 400089  
 Email: vishramp@gmail.com  
 Contact Person - Mr. Shekhar Singh Mob - 9711522275

**E-AUCTION**  
 Sale of Assets under Insolvency and Bankruptcy Code, 2016  
 Date and Time of E-Auction: Friday, 24 February 2023  
 from 3.00 pm to 5.00 pm  
 (With unlimited extension of 5 minutes each)

Sale of certain Assets and Properties owned by Anoushka Medicare & Diagnostic Private Limited (IN LIQUIDATION) forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide its Order dated 29 November 2021 (order communicated on 17 December 2021). The sale will be done by the undersigned through the e-auction platform <https://e-auction.123done.in/>

Asset	Block	Reserve Price	EMD Amount	Incremental Value
Plant & Machinery	A	1.25 Crore	5 Lakh	1 Lakh

**Terms and Conditions of the E-auction are as under:**

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider M/s Augeo Asset Management Company (123done.in)

2. For the purpose of participating in the auction, the intending bidders are required to deposit EMD amount through DD/ NEFT/ RTGS in the account "Anoushka Medicare & Diagnostic Private Limited - in Liquidation", Bank: The Cosmos Co-operative Bank Limited, Dadar (West) Branch, Current Account No.: 0121001026220, IFSC Code: COSB000012. The EMD amount must be credited to the above Bank Account before 5:00 pm on 20 February 2023.

3. Interested bidders will have to upload their KYC documents along with the EMD submission details on <https://e-auction.123done.in/> before 5:00 PM of 20 February 2023.

4. The bidding will start from the reserve price, in case, a bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will automatically get extended for 5 minutes with unlimited extension. If in any given case bidder failed to bid due to any reason apart from technical issues from Auction portal, EMD amount submitted by bidder will be forfeited.

5. A bidder who submits the highest bid amount on closure of e-auction process shall be declared as the Successful Bidder and a communication to that effect will be issued through electronic mode which shall be subject to approval by the Liquidator. The highest bid does not entitle the bidder to claim as a successful bidder. The liquidator's decision in this case would be final.

6. Upon the communication by the Liquidator to the successful bidder through e-mail / any other electronic mode, the successful bidder shall be required to further deposit 10% of the bid amount within 2 working days and balance sale consideration be paid within 30 days of the e-auction. Failure to deposit such amount shall result in the forfeiture of amount deposited as initial EMD and the bidder with the 2nd highest bid in value shall be declared as the successful bidder thereafter, unless initial declared successful bidder does not take proper recourse as envisaged under the Insolvency and Bankruptcy Code, 2016 read with the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The process shall continue until the payment of further deposit by the bidder. The initial EMDs paid by the remaining bidders shall be refunded within a period of 15 days from the date of e-auction GST and any relevant taxes as applicable

7. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website <https://e-auction.123done.in/> Contact: Mr. Shekhar Singh at +91-9711522275. [shekhar.s@cardtradeexchange.com](mailto:shekhar.s@cardtradeexchange.com) and Mr. Ramraj Singh - 9930246301 (On going to the link <https://e-auction.123done.in/> interested bidders will have to search for the mentioned company by using either one of the two options, (i) Company's name (Anoushka Medicare & Diagnostics Private Limited), or by, (ii) State and property type).

Sd/-  
**Vishram Narayan Panchpor**  
 Insolvency Professional  
 [IBBI Regn. No. - IBBI/PA-002/IP-N00269/2017-18/10782]  
 [AFA valid up to 30 November 2023]  
 B 506, 5th Floor, Building No. 83, Chembur Sindhoo CHS, Tilak Nagar, Chembur, Mumbai 400089  
 Date: 04/02/2023  
 Place: Mumbai

**FINANCIAL EXPRESS**

**AGARWAL FLOAT GLASS INDIA LIMITED**

Our Company was incorporated on May 3, 2018 as 'Agarwal Float Glass India Private Limited', a private limited company under the Companies Act, 2013, pursuant to a certificate of incorporation dated May 3, 2018 issued by the Deputy Registrar of Companies, Central Registration Centre, National Capital Territory of Delhi on behalf of the Registrar of Companies, Jaipur. Subsequently, our Company was converted into a public limited company pursuant to a resolution passed by our Shareholders at an extraordinary general meeting held on May 11, 2022 and consequently the name of our Company was

changed to 'Agarwal Float Glass India Limited' and a fresh certificate of incorporation dated June 3, 2022 was issued by the Registrar of Companies, Jaipur. The corporate identification number of our Company is U74995RJ2018PLC061097. For details of change in Registered Office of our Company, please refer to the chapter titled 'History and Certain Corporate Matters' on page 98 of the Prospectus.

CIN: U74995RJ2018PLC061097  
 Registered office: H-1/790, Sitapura Industrial Area Ext., Near Fire Bridge Office, Jaipur, Rajasthan -302022;  
 Website: [www.agarwalfloat.com](http://www.agarwalfloat.com); E-Mail: [compliance@agarwalfloat.com](mailto:compliance@agarwalfloat.com); Telephone No: +91 723 004 3211  
 Company Secretary and Compliance Officer: Ms. Priyanka Mahirchandani, Company Secretary and Compliance Officer;

**PROMOTER OF THE COMPANY: UMA SHANKAR AGARWAL AND MAHESH KUMAR AGARWAL**  
**THE ISSUE**

**PUBLIC ISSUE OF 21,90,000 EQUITY SHARES OF FACE VALUE ₹10/- EACH ("EQUITY SHARES") OF AGARWAL FLOAT GLASS INDIA LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 42/- PER EQUITY SHARE (INCLUDING A SECURITIES PREMIUM OF ₹32/- PER EQUITY SHARE) (THE "ISSUE PRICE"), AGGREGATING TO ₹ 919.80 LACS ("ISSUE") OF THE ISSUE, 1,14,000 EQUITY SHARES AGGREGATING TO ₹ 47.88 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 20,76,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH AT AN ISSUE PRICE OF ₹ 42/- PER EQUITY SHARE AGGREGATING TO ₹ 871.92 LAKHS IS HEREAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 30.23% AND 28.66%, RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. FOR FURTHER DETAILS, PLEASE REFER THE CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 155 OF THE PROSPECTUS.**

**THIS ISSUE IS BEING IN TERMS OF CHAPTER IX OF THE SEBI (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018 AS AMENDED FROM TIME TO TIME.**

For further details see "TERMS OF THE ISSUE" beginning on Page no.155 of the Prospectus.

**THE FACE VALUE OF THE EQUITY SHARES IS ₹10/- EACH AND THE ISSUE PRICE IS ₹42/- . THE ISSUE PRICE IS 4.2 TIMES OF THE FACE VALUE.**

**ISSUE** OPENS ON: Friday, February 10, 2023  
 CLOSES ON: Wednesday, February 15, 2023

**Minimum Lot Size** 3000 EQUITY SHARES FOR RETAIL INDIVIDUAL INVESTORS  
 6000 EQUITY SHARES AND IN MULTIPLES OF 3000 EQUITY SHARES THEREAFTER FOR HNI/QIB CATEGORY

**ASBA\*** Simple, safe, smart way to application - Make use of it.  
 \*Application Supported by blocked amount (ASBA) is a better way of applying to issue by simply blocking the fund in the bank account, investor can avail the same. For details, check section on ASBA below.

**UPI Mechanism** UPI NOW AVAILABLE IN ASBA FOR RETAIL INDIVIDUAL INVESTORS.  
 For Details on the ASBA and UPI process, please refer to the details given in ASBA form and Abridge Prospectus and please refer to the section "Issue Procedure" beginning on page no. 164 of the Prospectus. The process is also available on the website of National Stock Exchange of India Limited ([www.nseindia.com](http://www.nseindia.com)), in General Information Document. List of Banks supporting UPI is also available on the website of SEBI ([www.sebi.gov.in](http://www.sebi.gov.in))

